

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

208. C.P. (IB)/40(MB)2024

**IN THE MATTER OF**

Manoj Kumar Agrawal

Vs

Gannon Dunkerley And Company Limited

Section 9 of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 06.05.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Adv. Rohit Gupta (PH)

For the Respondent: Adv. Vidit Divya Kumat (VC)

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**ORDER**

On the request of the Ld. Counsel for the Petitioner, adjourned to **10.06.2024**.

Sd/-  
MADHU SINHA  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)